[Shri Bhupesh Gupta.]

consent. I had given notice and it is for you to consider it. If it is not considered now, I hope it will be taken up in the next Session. I hope I will have some direction over this matter. I consider it as a breach of privilege.

MR. DEPUTY CHAIRMAN: If the rules permit, this matter will be considered in the next Session.

Yes, Mr. Tankha.

SHRI BHUPESH GUPTA: I hope you have got the notice for Motion?

MR. DEPUTY CHAIRMAN: Yes, Mr. Tankha.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1958—continued.

S. S. N. TANKHA: PANDIT Mr. Deputy Chairman, I agree with various provisions of the Bill before the House and I also consider that in many respects the Act is being modified in the right direction. I especially welcome the provision in clause 11 whereby false statements and declarations in connection with the inclusion or exclusion of names from the electoral rolls are made punishable with one year's imprisonment or with fine or with both. In the same manner, I also welcome another provision occurring in the same clause whereby the breach of official duties by registration officers and their assistants is made punishable with five years imprisonment to the maximum. I also appreciate the endeavour of the Government to avoid impersonation by voters by the introduction of identity cards as a step in the right direction. We are all well aware, Sir, that impersonation by voters is rampant on a very large scale. People, or rather the canvassers and the agents of the candidates try to find out the names of the absent voters and then put in their own men to impersonate such persons. There is, however, one difficulty which seems to strike me about this system. of identification cards and that is in respect of the photograph of women voters. I think it will be very difficult. for many women especially the purdah nashin ladies to agree to get themselves photographed. The hon. Law Minister, while I was talking to him in the Lobby yesterday, said that he would arrange for women photographers to take the photographs of women voters but, Sir, so far as I am aware, there are not any women photographers in the country much less a number large enough to be able to photograph the very large number of women voters. Therefore. Government will have to depend upon the male photographers to photograph the ladies to which the ladies will not agree, especially the purdah nashin. ladies in big cities belonging to the middle and upper classes. If that is so, the introduction of this system will' disenfranchising them amount to which is not a step in the right direction. I would, therefore, like the Government to consider this point carefully and to see how best this can be arranged and how best the practice of impersonation can be avoided by other means.

I now come to clause 6 of the Bill which amends section 17 of the 1950 Act, by deleting the words "in the same State". As Dr. Kunzru has very ably put it, this will affect the Members of the Council of States. While it is the privilege and will continue to be the privilege of candidates standing for election to the Lok Sabha to seek election from any constituency and to have their names entered in any constituency, candidates for election to the Council of States must need belong to that particular State from where they wish to stand and this will work as a hardship in many cases. Personally, I think Sir, there has been a time when the Government also took advantage of this provision by providing seats to some prominent persons who could not get in otherwise, to come to the Council of States and to give them the office of Minister. This will not be possible hereafter if this

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provision as contemplated in the Bill is maintained. Therefore, I would submit that this should not be accepted.

SHRI V. K. DHAGE: There are no impersonations in the matter of election to the Council of States.

PANDIT S. S. N. TANKHA: Yes.

I agree with the amendment proposed in clause 7. The residence in a constituency should not relate to the qualifying date but I disagree with the provision contained in clause 8(1) which says:

"A person shall not be deemed to be ordinarily resident in a constituency on the ground only that he owns, or is in possession of, a dwelling house therein."

If the fact of the possession of a house, or ownership of a house, is not considered evidence of residence, then, what other better proof can there be for a person to give? Therefore, if this qualification is taken away, then the only evidence which will be possible on the point will be the statement of the person himself which he gives regarding the place where he resides. If that is the intention of the Government then I have no objection to it. If the Government is prepared to believe the man's word about his residence as being sufficient for the purpose of his name being entered in the electoral rolls, then, I think, the 'Government should have stated it clearly in the Bill that if a person states that he resides in such and such that should be considered place. enough for the purpose of his name being included in the electoral rolls. But that has not been done. The result will be that decision on the point would be left to the various election authorities to decide whether or not a person really resides in a particular constituency. And then, Sir, no right of appeal or review or anything else against an order on this point is provided under the Bill for agitating this matter further.

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In this connection, I might just give you a personal instance, which will make my position clear. I wanted to go to Kashmir. The law is that the district magistrate of the district where the applicant resides shall issue а permit for visiting Kashmir. I wrote to the district magistrate of Lucknow, where I reside, from Delhi stating that I wished to visit Kashmir and a permit might kindly be granted to me. I received a reply from him that he could not do it and that I should apply to the district magistrate of Delhi. Ι again wrote back to him immediately and informed him that I was a resident of Lucknow and I owned house there. Also that I have a rented house there where my wife and my father were living. Further I am an enrolled advocate of the Allahabad High Court practising in Lucknow and that I come to Delhi only for short periods during the sessions of Parliament and go back to my residence immediately after. And as such I saw no reason why I should apply to the district magistrate of Delhi for the permit. Even then he did not issue the permit and I had to apply to the Ministry of Defence here and obtain it and then go. Now, when there are officers of this type, who fail to realise and fail to understand the law, what protection is there for the voters? How can the Government be sure that these officers will take a fair and just view of things. Therefore, I would submit that the proposed will lead to difficulties amendment and hardships. But if the amendment is adopted, then the man's statement should be accepted and it should not be questioned by the authorities. Now, Sir, while I agree . . .

SHRI B. B. SHARMA: It is open to the recording officer to decide.

PANDIT S. S. N. TANKHA: The officer will decide upon my statement. I should be believed. My statement should be accepted. It is not for him to say 'no, I am not prepared to have your name included'. That is what I say.

[Pandit S S N Tankha]

Then, Sir, in clause 9, while I agree with the proposition that the electoral registration officer should be allowed to delete the names of dead persons or names which are in duplicate, giving these powers to the officers without any restriction is very dangerous, to my mind Then, Sir, you may be pleased to see the proviso to clause 9, the wording of which is:

"Provided that before taking any action on any ground under clause (a) or clause (b) or any action under clause (c) . . ."

Now, any action under clause (c), is about a dead person, that it should be deleted Then it goes on:

"on the ground that the person concerned has ceased to be ordinarily resident in the constituency or that he is otherwise not entitled to be registered in the electoral roll of that constituency, the electoral registration officer shall give the person concerned a reasonable opportunity of being heard in respect of the action proposed to be taken in relation to him".

Now, Sir, to whom is this notice to be given in the case of a dead person? I raise an objection and say that the name of 'A' be deleted because he is dead. Then, to whom is the registration officer to give the notice?

DIWAN CHAMAN LALL. To the person who raised the objection

PANDIT S S N TANKHA. I raise it Then how is the officer to decide? There must be some means provided You can give notice to the person who is alive, that his name occurs in duplicate and as such should be deleted from one place, or he is not a resident of this place, he is a resident of another place and as such his name should be removed That is all right But in the case of names of dead persons, which is most frequent in the electoral rolls what is to be done and to whom is the notice to go, is a point to be considered Therefore, something

must be done under this provision to see that the names of dead persons are not removed without proper enquiry, or without satisfaction to the parties concerned.

(Time bell rings.)

MR. DEPUTY CHAIRMAN: That. will do.

PANDIT S S. N. TANKHA: So far. in the earlier law, persons seeking election to the Council of States or to the Legislative Councils of the States were required to deposit a certain amount Later that law was changed and there was no necessity for them to deposit the amount Now, I find that the law is being again amended, requiring them to make such deposits. I would like to know why this is being done and why the Election Comm ssion has mady a recommendation of that kind It is said in the explanation to this clause that this is being done with a view to avoiding a multiplicity of persons contesting the elections. (Time bell rings) But this is not a sufficient ground to reimpose the system of deposit

MR DEPUTY CHAIRMAN: Mr. Bisht Just five minutes

SHRI J. S BISHT. Mr. Deputy Chairman, if I were free in this matter, I would support the proposal for referring this Bill to a Select Committee, because I find that certain provisions are being inserted here by which the rights of 220 elected Members of the Council of States are being And that is proadversely affected bably due to the fact that the Bill debated by the Lok Sabha or was referred to a Select Committee consisting entirely of Members of the Lok It came to our House without Sabha any reference to any Select Committee on our part and the result is that clauses 6, 7 and 8 have been put in here which do not affect the Members of the Lok Sabha, but which do definitely affect the Members of the Council of States If you look into section 17 of the Representation of the People Act of 1950, you will find

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that no person shall be entitled to be registered in the electoral roll for more than one constituency in the The words "in the same same State State" were inserted by the Act of 1956, and for some good reasons Therefore, it is not understood why now, within two years the Government has come forward or the Select Committee or Lok Sabha has come forward with a proposal that these very words " n the same State" which were inserted by the Act of 1956 are now being deleted Because if you look to section 3 of the Representation of the People Act of 1951, you will find that a person shall not be qualified to be chosen as a representative from any State, etc unless he is an elector for a parliamentary constituency in that State, so that a Member of the Council of States cannot be elected from any State other than the State in which his name appears Uρ till now it was open to him to have his name entered in more than one State, say in the State of Utter Pradesh, or in the State of Bombay, for instance, if he so desired or he had a better chance in some other State But now after the deletion of these words, the result will be to pin him down to only one State whereas a Member of the Lok Sabha can choose any one of the five hundred constituencies into which the whole of India is divided for being elected to Parliament I am quoting to you definite cases in this matter There is already a Minister of the Government of India who was brought in by the Government-as my hon friend just pointed voit-by virtue of the fact that the words 'in the same State' exist in section 17 of the Act of 1950 But for that, he would not have been a Minister here He was already enrolled as an elector in the Parliamentary constituency of a particular State He was elected to the Council of States from that State In the meantime, he had himself enrolled as an elector for the Parliamentary constituency of another State while he was a continuing Member of the Council of States When the biennial election came, he got elected from that State and then he resigned from that State which was the State of Delhi, which I mention here

SHRI V K DHAGE What malpractice was that?

SHRI J. S. BISHT: Nothing at all Nobody was affected The country was not adversely affected It is a perfectly legitimate thing to do What was wrong about that? That is why we want that the words "in the same State" should be retained here I quote another instance which my hon friend may take note of Take the case of my hon friend, Mr Dhage, here He has been a very valuable Member of this House-the leader of the Demo-Party—since 1952He cratic was elected from Hyderabad Now, by virtue of the reorganisation of the States, he has been put in the Bombay State because all the Marathi-speaking people have been put in the Bombay In the next election which is State due in 1960, it is quite possible that he might have a favourable chance from Bombay, but no chance from Andhra Pradesh Why should he be debarred from that? If he can get himself enrolled there in the Bombay State in some Marathwada or Marathispeaking districts, he should be allowed that chance This will be the case in any other reorganised State Take Mysore for instance Many parts of it were in Hyderabad, now, they are in Similarly, many parts which Mysore were formerly in the Madhya Pradesh are now in Bombay-the Vidarbha region Mrs Munshi was put in Rajasthan She was in Bombay State and she was elected by Bombay After the reorganisation, she was elected from Rajasthan

SHRI V K DHAGE Mrs Alva is in Mysore now

SHRI J S BISHT. I may quote many other instances So, it is not such a petty matter as to be ignored Therefore, I would strongly appeal to the hon Law Minister who is present here to look into this matter With it go clauses 7 and 8 because clause &

[Shri J. S. Bisht.] amends section 20 in which "ordinarily resident" is defined, which is a wery simple definition.

"(1) Save as hereinafter provided, a person shall be deemed to be ordinarily resident in a constituency if he ordinarily resides in that constituency, or owns, or is in possession of, a dwelling house therein."

"This is sub-section (1) of the present section 20. Now, sub-clauses (1), (IA), (1B) are put in—all in negative. "A person shall not be deemed to be ordinarily resident" or "A person absenting himself temporarily" and so on. I, therefore, appeal to him that no great harm will be done if the Bill is postponed for another three months. Instead of bringing it into force from the 1st of January, 1959, we can bring it into force from the 1st of April, 1959, and have it referred to a Select Committee so that the representatives of this House at least are not adversely .affected.

श्वीमनी शारवा भागव (राजस्थान) : उपसभापति महोदय, में भी इस बिल को से तेक्ट कमेटी में भेजने का समर्थन करना चाहतो हूं । इसके कारण है । वैसे तो इस बिल में कई क्लाजेज के बारे में मुझे संशोधन बताना था, परन्तु चूंकि ग्रापने कहा कि ५ ही मिनट मिलेंगे, इसलिए मेरे स्थाल में जो सबसे ग्राधिक ग्रावश्यक है, उसके ऊनर ही में फुछ कहना चाहगी ।

मैं इस क्लाज़ २५ (बी) के बारे में कहना चाहती हू । उसमें यह लिखा आ है:

"(b) for the production before the presiding officer or a polling officer of a polling station by every such elector as aforesaid of his identity card before the delivery of a ballot paper or ballot papers to him if under rules made in that behalf under the Representation of the People Act, 1950, electors of the constituency in which the polling station is situated have been supplied with identity cards with or without their respective photographs attached thereto;"

यह तो हमारे अन्य सदस्यों ने भो कहा है कि सरकार को ग्राइडेंटिटी कार्ड बनाने में बहुत खर्च हो ा, मै भो इसको मानती हूं । पर साथ ही ससे बड़ो कठिनाई जो होगी वह महिलाग्रों के साथ होगी । आपको ख्याल होगा कि पहले जनरल इनैक्शन में महिलाग्रों के नाम वोटर्स लिस्ट में श्रीमती या वहिन या माता के नाम संबंधित पुरुषों के नाम के साथ छो थे । बाद में हमारी पालियामॅट ने निश्चय किया कि इस तरह के नाम वाले लो ों को वोट देने का श्रधिकार नहीं होगा ग्रीर उनको जिनके स्वयं के नाम लिखे होंगे, उन्हों को ग्रावकार होगा । इस प्रकार हमारे देश की लाखों महिलाएं प्रपने मताधिकार से

ंचित हो गई । मैने एक रिप्रेज्रेन्टेशन ले जाकर पंडित जो से, ला-मिनिस्टर से श्रौर इनैक्शन-कमिश्नर में, इस संबंध में बातचोत को थो । इनेक्शन कमिश्नर से जब मैं ने बात को तो उन्होंने मुम से साफ़ यह बात कही कि इसमें हमारी कोई गुजना नहों है, गुलतो केवल महिलाग्रों को है। जब उनके पास जाकर नाम पूछा जाता है, तो नाम नहीं बतातों । म्राप यह समझिए कि ६ वर्ष पहले को बात है, इनैक्शन कमिश्नर ने स्वयं मझ से यह कहा था कि महिलाएं भपना नाम बताने को तैयार नही होतीं, ग्रमुक को धर्मपत्नी, धमुक को बहिन, धमुक को माता, इस तरह से लिखा देतो हैं, मौर बाद में उनको मताघिकार से वंचित कर दिया गया । तो मैं कहना चाहती हूं कि जब इजैन्शन कमिश्नर के प्रनुसार वे ग्रपना नाम तक नहीं बताती थीं—--हालांकि यह गलत है म्रोर में घापको बताऊंगो क्यों है--तब क्या ग्राप यह समझते है कि वे ग्रपना फोटोग्राफ़ दे देंगी ? मै राजस्थान को रिप्रेजेन्ट करती हूं श्रौर मुझे वहां इसका ज्यादा भ्रनुभव है । राजस्थान में ग्रब भो पर्दा प्रथा बहुत चलती है।

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श्री हर प्रसाद सक्सेंनाः यह फोटो तो ग्ररबन के लिए है।

श्रीमती शारदा भागैंवः वह तो ठीक है कि यह अरबन एरिया के...। मैं दूसी बात भी कहूंगी कि लेकिन पहले फोटो की बात कहूंगी ।

SHRI H. P. SAKSENA: If I heard the Law Minister correctly, he said that the question of photos applies only to urban areas.

श्रीमती शारदा भागवः मेरे पास केवल पांच ही मिनट हैं ग्रौर उसे ग्राप कम न करेतो अच्छा है। अरबन एरिया में भी पर्दा है । इसके साथ साथ महिलाएं ग्रपना फोटो देना कभो पसन्द नहो करेगी । रूरल एरिया में जहा फोटोग्राफ़ नही होंगे वहा के बारे में भो में कहना चाहती हूं कि ग्राइडेंटिटी कार्ड का भी उपयोग गलत तरीके से हो सकता है । में ग्रापको बताऊं कि पहले जनरल इलैक्शन में सही नाम न लिखे जाने का ग्रसली कारण क्या हम्रा ?ोटर्स लिस्ट बनाने वाले जब किसी व्यक्ति के घर में पहुंचते थे ग्रौर उनको वहां पूरुष या मालिक नहीं मिलता था या किवाड़ बन्द मिलते थे तो मैं ग्रापको बताऊं कि पड़ोस से पूछ तेते थे कि इस मकान में कौन कौन रहता है, उनके घर मे कौन कौन महिलाएं है। पोसी बता देते थे कि ग्रमुक व्यक्ति यहां रहता है, उसका नाम बता दिया––एक उनकी मां रहतो है, एक उनको पत्नी है, एक उनकी वि वा बहिन रहती है। ग्रंशजे से उनको उम्र भो बता दी । वही लिखा कर प्रिन्ट हो गया । इस प्रकार सही सूची न बनने की वजह से बहुत सी महिलाएं मत देने से वचित रह गयी। इनैक्शन कमिश्नर के ग्रनुसार जब **वे** ग्रपना नाम नहीं बतलाती ' थीं, तो अब फोटोग्राफ़ या ग्राइ डेंटिटी कार्ड रख देने से भी वही बात ोने वाली है। वहां पर जब ग्राइडेंटिटी कार्ड तैयार करने वाला जायेगा अगर पुरुष या मालिक घर में न होगा तो पडोस में ग्राइडें/टेटी कार्ड दे दिया जायेगा । 102 RSD-6.

तो स प्रकार इन ग्राइ डेंटिटी कार्डो में जिनमें फोटीग्राफ़ नहीं होगा, उनका दुरुपयोग हो सकता है। सरकार से मैं सहमत हूं यौर मुझे बड़ी प्रसन्न ना है कि वे जिस प्रकार की भी गलतियां होती है या मतों का दुरुपयोग होता है, उसको मही करने के यत्न में है। यह बहुन सही है यौर उनके उद्देश्य से मैं पूरी तरह सहमत हूं ग्रौर मैं चाहती हूं कि मतों का जितना भी दुध्प ोग या गलत उपभोग मिटाया जा सके उतना मिटाना चाहिये। पर यह फोटोग्राफ़ वाली बात कभी चलने वाली नहीं है।

एक माननीय सदस्य : क्या किया जाथ?

श्रीमती शारदा भागंव : महिलास्रो के बारे में आपको मालूम है कि वे पुरुषों के सामने पर्वा करती है । में अपने अनुभव की बात कहती हूं कि राजस्थान में वे सौरतों के सामने भी अपनी शक्ल नहीं दिखातीं, पुरुष की बात क्या कहें । सब जगह यही बात है । तो क्या कार्टे । सब जगह यही बात है । तो क्या याप यह समझ ने है कि वे अपना फोटोग्राफ़ पत्लिश कराने को तैयार होंगी ? जरा आप प्रैक्टिकल होकर देखिये इसका परिणाम क्या होगा ? इसका परिणाम यह होगा कि जिस तरह से सन् १९४२ के इनैक्शन में लाखों महिलाएं अपने मताधिकार से वचित हो गई थीं, उसी तरह से अब आप वचित कर ों और इस व्यवस्था से भी महिलाएं ही मताधिकार से वचित होने वाली है ।

श्वी जस्पत राय कपूर (उतर प्रदेश): फोटोग्राक देने की बात नहीं है, यह तो उन्हीं के पास रहेगा।

 $M_{R,}\ DEPUTY\ CHAIRMAN:$ Order, order.

श्रीमती शारदा भागँवः चूंकि समय बहुत कम है, मैं फिर ग्राप से कहना चाहती हूं कि दो चार दोष जो इसमें रह गए हैं, उन्में संशोधन होना चाहिये। इसलिये मैं ग्रपनी यह राय देना चाहती हूं कि ग्राप इस बिल का

[श्रीमती दा रदा भागव] से देवट कमेटी में भेज कर इस पर फिर से बिचार करें श्रीर इस क्लाज के संशोधन करने की विशेष आवश्यकता है। आशा है, श्राप मेरा यह शो न सीकार करेंग।

SHRI A. K. SEN: Mr. Deputy Chairman, Sir, the first point that has to be answered is the question whether we should or should not have sent this Bill to another Select Committee of this House. Sir, it is an amending Bill containing a very few important provisions, and the three important provisions that are there, according to me, have been and necessarily can be debated threadbare on the floor of the House, and I do not see any particular advantage in having a Select Committee for the purpose of going into provisions. In fact these few the Select Committee that we had in the other House recommended one imporsection tant change, the deletion of 7(d) of the Act of 1950 which the House rejected. The House rejected that clause

SHRI B. B SHARMA: That was good

SHRI A. K. SEN Good or bad the House has rejected it. It must be good; the House being supreme, its rejection must be held to be good.

understand the anxiety I can of hon Members from this House regarding the amendment to section 17 of the 1950 Act Hon Members will recollect that we are bringing the law back to the stage in which it was in 1954 Only in 1956 was this change inserted, namely, the addition of the words "in the same State". Now it has been found to create so many difficulties by the same voter being registered in several constituencies in different States, and many complaints came recently from an area where a very contested by-election was fought. where the allegations were that a large number of voters were enrolled in Madras and also in Kerala and they were just being moved from one State to another for the purpose of voting.

SHRI H N. KUNZRU: How can the voters be moved from one State to another?

SHRI A. K SEN. It is only a few miles across the border. The complaint is that they were.

SHRI P. S RAJAGOPAL NAIDU: It 15 a fact.

SHRI A. K SEN. In fact complaints reached me personally, apart from the Election Commission, even before the election and also after the election. Well, for the purpose of allaying all fears I think it is absolutely healthy that no voter should be enrolled in more than one constituency, whether in the same State or outside. This limitation that it will only apply in State and not when it is in one another State is artificial. It has led to very grievous complaints, and it is absolutely necessary that we should limitation only for a not have this State and not for outside a State. There is no reason why it should be so. It is true that henceforward those few Members of this House who would be coming here through future elections, that they would have to come from the State constituency in which they are registered, and I do not see any harm in it. Those who have already been elected are here already; they are not affected; this Act is not going to affect their position. It is only to future elections that this Bill will apply, and I do not see any difficulty whatsoever in a person standing from the State in which he is actually enrolled. I do not see any reason to suppose that the rights of any Member of this House have been affected: the existing Members have not been touched ٦t all; it is only for future Members that this Act will apply. It is also true that under article 80 of the Constitution the Members of this Sabha must represent the States, "not more than two hundred and thirty-eight representatives of the States". That is the language of article 80. Therefore it is all the more necessary that they come

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from the State in which they are registered. Why should they come from another State? I do not see how their rights would be curbed if they cannot stand from another State where they are not registered.

SHRI SHEEL BHADRA YAJEE: But the Lok Sabha candidate can stand from everywhere.

SHRI A. K. SEN: It is the House of the People; this is the House of the States. It is in the very nature of things. You are not representing the people; you are representing the States, with due deference to every one of us. This is the very nature of your character under the Constitution. In any event, whether they represent a State or not, it is but proper that future Members should come from and represent those States in which they are registered. I do not see how their rights are curbed, and so far as the existing Members are concerned, they are not curbed at all.

SHRI V. K. DHAGE: It is the question of these very existing Members becoming the future potential Members. They can come only from the constituencies in a State in which their names are registered.

SHRI A. K. SEN: Like Mr. Dhage another hon. Member gave an example. He said that he has now been transferred from Hyderabad to Bombay. Well. if he has been transferred from Hyderabad to Bombay, he will in future come from Bombay in the next election if the territory in which he is registered has since been merged in Bombay.

SHRI V. K. DHAGE: If I might interrupt the hon. Minister, what Mr. Bisht pointed out was as to how you would construe "ordinary residence".

SHRI A. K. SEN: That is a different matter. We are now dealing with the curbing of rights of the Members at this stage. So far as "ordinary residence" is concerned, that is a different matter to which I shall come That disposes presently. of the question regarding affecting the rights of the existing Members here. and I am sure it is clear that none of the rights is affected.

SHRI H. N. KUNZRU: They are affected, only you don't recognise it.

SHRI A. K. SEN: They are not affected.

SHRI H. N. KUNZRU: They are affected.

SHRI A. K. SEN: You remain where you are; Mr. Dhage remains where he is and others remain where they are.

Drwan CHAMAN LALL: I do not want to interrupt my hon. friend, but is it not a fact that Members have a certain right today to stand from any State that they choose, not necessarily from the State where they are registered?

SHRI A. K. SEN: You have got to be registered; the only right now is that you can be registered in more than one State. So far one can be registered in more than one State. That right is being taken away now. It was put forward that it leads to great difficulty if a man's name is registered in more than one State; we have come across these difficulties.

 M_{R} , DEPUTY CHAIRMAN: He has to choose the State that he wants to represent.

SHRI A. K. SEN: I do not see what difficulty Mr. Dhage will have in future. We shall welcome him back here as the representative of Bombay instead of as the representative of Hyderabad. I 'do not see any reason

SHRI V. K. DHAGE: Is the choice left to the candidate?

Of course, the SHRI A. K. SEN: choice is left to you in the sense that your 'ordinary residence' determines your 'ordinary mean. Т this: residence' depends upon your choice. yours. You always The choice is residence' determine your 'ordinary residence' 'ordinary your and determines the State where you are registered. That is all.

SHRI J. S. BISHT: He will have to migrate from Hyderabad to Bombay.

SHRI A. K. SEN: No. no, he remains where he is; his territory has been transferred to Bombay; that is all.

SHRI J. S. BISHT: But he lives in Hyderabad.

SHRI A. K. SEN: If he lives in Hyderabad he has made his choice complain and therefore he cannot about it. Now if he is living in Hyderabad he cannot hope to be registered in Bombay. That we are going to stop.

SHRI V K. DHAGE: I may be living in both the places.

SHRI A. K. SEN: All personalities in this House are always courteous, and if they were agreed on the principle that it is not desirable to allow a man to be registered in more then al1 these than one State. personal inconveniences—I dо not consider them inconveniences at all, these personal inconvenibut all ences-must necessarily follow depending upon the choice he has made with regard to his ordinary habitation.

SHRI JASPAT ROY KAPOOR: I am afraid the whole question is a little misunderstood My point is that a citizen of India residing anywhere in India can stand for the Lok Sabha from any constituency. A person residing in Bombay can stand from a constituency in Madras for the Lok Sabha, but it is not so the case with regard to elections to Rajya Sabha. SHRI A. K. SEN: You don't want to equate yourself, do you, and even if you try to, you cannot with the Lok Sabha, because the Constitution has made a very great difference between your status and the status of the representatives in the Lok Sabha. You represent the States and not the people of any particular constituency

(Interruptions.)

SHRI H. N. KUNZRU: The Law Minister, I am afraid, is begging the question.

SHRI A. K. SEN: Hon. Members have made three points and I answer them.

SHRI TRILOCHAN DUTTA (Jammu and Kashmir): Suppose I belong to a particular State . . .

SHRI A. K. SEN: Let us not take any particular example.

SHRI TRILOCHAN DUTTA: A11 right, I am raising it generally It is not necessary that a person belonging to the Bombay State must be returned to the Council of States to represent that State. After all the person who comes here has to be selected by that particular State to represent their interests. Now maybe that a particular State can find certain other person who is not ordinarily resident in that State but is better able to represent their interests. There should be no bar in that case

SHRI A K. SEN: Then he ought to be registered there: if it is found 50 desirable that he should represent Bombay and not his home State. he ought to be registered in Bombay. Why should he be registered in Bombay and at the same time Ъe registered elsewhere? I cannot understand that; it is begging the question. If I represent Rajasthan better than Bengal, then I ought to be registered in Rajasthan.

SHRI JASPAT ROY KAPOOR: But only if you go and reside in Rajasthan

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SHRI A. K. SEN: If I have the temerity to represent Rajasthan, I should also take the trouble of registering myself in Rajasthan.

SHRI P. N. SAPRU: There is no dual citizenship here. There is only common citizenship. Therefore by implication you are introducing this notion of dual citizenship.

MR. DEPUTY CHAIRMAN: Mr. Sapru, no question of citizenship is involved here.

SHRI A. K. SEN: If that is so, then I am entitled to get myself registered all over India. After all, we have to make these elections fair and foolproof, and it is from that point of view that we are approaching this question, not from the point of view of exercising our right with regard to citizenship.

Then, Sir, something has been said with regard to the question of 'ordinary residence'. I said that the expression 'ordinary residence' occurs in the Letters Patents of the three High Courts. So far as the Civil Procedure Code is concerned, it uses the expression 'actual residence'. In the last Act it was defined only by paraphrasing it-'ordinary residence' means only ordinary residence. It did not carry the matter further.

SHRI B. B. SHARMA: Who will determine it?

SHRI A. K. SEN: The Election Officer will determine it.

SHRI B. B. SHARMA: That will be very invidious, because supposing . . .

SHRI A. K. SEN: Does the hon. Member want to determine it himself in the Rajya Sabha? He has to allow some officer to function.

SHRI P. N. SAPRU: Any appeal provided?

SHRI A. K. SEN: Yes. In the old Act, apart from the question of

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the 'ordinary residence', there was question of ownership and possession of a house. What the present Bill seeks to do is to delete the provision regarding ownership and possession of a house. Even under the old Act it was left to the Election Officer to decide all these questions. Sir, there is a good deal of misunderstanding in appreciating the nature of the amend-The ment proposed. amendment does not confer jurisdiction on the Electoral Officer which was not there already. The jurisdicthe Electoral Officer tion of was already there, not only with regard to 'ordinary residence', but also with regard to possession and ownership of He determined houses. ordinary residence; he determined possession and ownership. Now he determines ordinary residence only and not possession and ownership of houses. Now, Sir, the hon. Members have not suggested which other officer ought to be entrusted with this duty. They have done their duty well.

SHRI B. K. P. SINHA (Bihar): May τ seek some clarification. Sir? Previously there was some foolproof and objective standard-ownership of a house, possession of a house. Now you are leaving everything the to subjective evaluation of an officer. What does 'ordinary residence' mean? It may mean six months to one man, and it may mean ten months to another man. So, there are varying standards varying with officers.

SHRI A. K. SEN: This is all objective. The hon. Member is a lawyer, and he can understand it fully well. It is purely objective. It is not dependent upon the subjective will of the officer. It is as objective as the other thing. And if he commits a mistake, then, Sir, as under the old Act, there is a provision by which the Chief Election Commissioner has the right to order a revision of the rolls under section 21(2). There is no other machinery which the hon. Members can devise better than this. It has worked very well so far.

(Interruption.)

SHRI B. B. SHARMA: May I seek some clarification, Sir?

SHRI A. K. SEN: I do not know what further clarification is asked for, because I think I have already clarified the position. I have shown how the jurisdiction is already there. These Electoral Officers have been the First And if this work Class Magistrates. is to be done judicially, it should be left to those First Class Magistrates who have been doing this work before to the final revising also, subject authority of the Chief Election Commissioner. And this system has worked well.

SHRI ANAND CHAND: May I pose one question, Sir? According to the old law, the term 'ordinary resident' had with it the words 'or owns а Now those words are house'. not there, and only 'ordinary resident' remains. The mere fact that he owns house does not make him а an ordinary resident. The whole contention has been . . .

SHRI A. K. SEN: That is not a question, Sir. The hon. Member i_S only making a submission.

SHRI ANAND CHAND: When it is so difficult even for us to follow the implication of 'ordinary resident', how difficult would it be for the Electoral Registration Officer to follow? That is my question number one. Secondly, Sir, with regard to the finding of the Electoral Registration Officer, there is no question of going in appeal to the Election Commission under the law ...

(Interruption.)

SHRI A. K. SEN: In the last heated by-election with regard to the Bhowanipore what constituency. happened? Many questions were 'asked by Mr. Bhupesh Gupta. The Chief Election Commissioner did order a revision of the rolls, including 1,200 voters. But that does not matter. Under the old Act, Sir, 'ordinary resident' and the person who owned a house were different persons, and both had to be determined in the alternative. The hon. Member thinks that 'ordinary residence' was coupled with the words 'or possessing a house'. But that was not so. The two are quite separate from each other. The word 'or' makes that position clear. Either he is an ordinary resident or he owns a house. In most cases, Sir, the Chief Election Commissioner had to determine whether he 'was an ordinary resident or not, and he followed the well-known meaning of the words 'ordinary residence'.

SHRI B. B. SHARMA: Suppose, Sir, I am residing here in Delhi as a Member of Parliament. I own a house and some property in my own village in U.P. Now when you are taking away that clause, I will not be entitled, on the basis of my owning a house in Azamgarh, to be enrolled as an elector in U.P., but I will be enrolled here in Delhi. Will that not cause some difficulty to me?

SHRI A. K. SEN: No; not at all. You read the Bill. We have said that a Member of Parliament who is away in connection with his work in Parliament remains an ordinary resident.

SHRI V. K. DHAGE: It is not a question of work in Parliament.

SHRI A. K. SEN: The question was about Parliament.

SHRI B. B. SHARMA: I am putting it again. Suppose a man is carrying on business in Delhi regularly, and because he goes for a month or so . . .

SHRI A. K. SEN: You are again bringing in another concept altogether, because a man may carry on business here without ordinarily residing here. Don't bring in two things.

SHRI B. B. SHARMA: Sir, business can be of various types.

SHRI A. K. SEN: That is a different matter. But the jurisdiction of a court over a man who carries on business does not depend upon his residence.

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again another That is well-known judicial expres-5 P.M. sion as Mr. Sapru will may not be tell you that a man ordinarily resident but he may carry on business and the court will have jurisdiction to try his case. Now that disposes of the question about ordinary residence and I think the only thing that remains is about identity Most objections have come cards. from our Lady Members. They forget that even Purdahnashin women have to subject themselves to being marked with indelible ink and they have to subject themselves to enquiries in the course of which they have to answer the questions. They have to say what their names are. So the example the Lady Member gave here that they refused to give their names and 50 have been disenfranchised, will not help them.

SHRIMATI SHARDA BHARGAVA: You have not followed.

SHRI A. K. SEN: I have followed.

SHRIMATI SHARDA BHARGAVA: The Election Commissioner said that it was the reason—that they did not give out their names. It was wrong. They are prepared to give out their names . . .

SHRI V. K. DHAGE: But not show their faces?

SHRI A. K. SEN: The hon. Lady Member had said that if they are not willing to give their names, they will be all the more unwilling to be photographed. She said so but at the present moment a strict Purdahnashin...

SHRI B. B. SHARMA: And get compared to the photograph and avail themselves before the Electoral Officer . . .

SHRIMATI SHARDA BHARGAVA: Sir . .

SHRI A. K. SEN: Will you kindly allow the question to be answered instead of putting questions all the

time. At the present moment the Purdahnashin ladies are taken to booths where there are lady Presiding Officers and they only expose their fingers in the presence of ladv Presiding Officers. If women object to their identities being checked by lady Presiding Officers, the law cannot encourage such tendencies because the rights of citizenship have to be exercised with every responsibility that a citizen bears for the purpose of allowing the State to have the democratic machinery function properly and fairly. So they cannot have all their ways. If they are so cussed that even before lady members they will not allow themselves to be photographed. the law cannot allow them . . .

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SHRIMATI SHARDA BHARGAVA: Sir I have not . . .

SHRI A. K. SEN: Lady photographers photograph those who are Purdahnashin women and we are providing not only for photographidentity cards but for identity cards without photographs or other means of identification I cannot imagine why a lady who is so anxious to cast her vote intelligently either for one party or the other should object to allow herself being examined bv ladies for the purpose of seeing that she alone votes and not somebody else in her place. What is the purpose of all this?

श्री किशोरी राम (बिहार) अगर यह फोटो वोट देने के बाद किसी मर्के साथ ाप दिया जायेगा तो

MR. DEPUTY CHAIRMAN: Order, order, Please address the Chair.

SHRI A. K. SEN: No, Sir. This is a point which I want to explain not that I want to a void because this is a point over which there is a lot of misunderstanding. The rules that the Election Commissioner is going to frame are taking into account all these difficulties in our social system but I can assure hon. Members that in the

[Shri A. K. Sen.] two constituencies in which the trials have been made in the city of Calcutta one a predominantly Muslim constituency and the other a predominantly, let us say, Rajasthani and other people residing where women are more conservative.

SHRI KISHORI RAM: Bihar is most backward.

SHRI A. K. SEN: You will not own There are two that even if I say. constituencies in Calcutta where tests have been made and no difficulty of this sort which the hon. Members have envisaged has occurred and more than that I think that answers Mr. Dhage's point. He said that unless everyone is given an identity card, this should not be enforced. The language of section is that. The hon. Members will read that. It is only in that constituency where identity cards have been delivered that this requirement will be enforced, not in others.

SHRI V. K. DHAGE: No. What I said was that since you have amended Section 17 and also inserted the identity card, the question of impersonation becomes zero.

SHRI A. K. SEN: Yes.

SHRI V. K. DHAGE: Therefore section 20(1) need not be amended.

1. 2 .

SHRI A. K. SEN: You are assuming that identity card business would be applied in the whole country. It is not so. It will be applied only to that constituency where it has been delivered whereas the other thing is meant for the whole country.

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): Do I understand that the Government bears the expenditure for taking the photograph?

SHRI B. B. SHARMA: That is obvious.

SHRI A. K. SEN: Certainly otherwise it would have been a taxing, statute. We would have had to take the powers of taxation. That answers all the objections. Therefore, I say that I have to unfortunately oppose this motion for reference to Select Committee.

MR. DEPUTY CHAIRMAN: Do you want to press your motion to vote, Mr. Anand Chand?

SHRI ANAND CHAND: Yes, I feel that it should be pressed.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, be referred to a Select Committee consisting of the following Members:

- 1. Shri P. N. Sapru
- 2. Shri B. K. P. Sinha
- 3. Dr. W. S. Barlingay
- 4. Shri Jaspat Roy Kapoor
- 5. Shri P. S. Rajagopal Naidu
- 6. Shri J. S. Bisht
- 7. Shri Deokinandan Narayan
- 8. Shri B. B. Sharma
- 9. Pandit S. S. N. Tankha
- 10. Shrimati Yashoda Reddy
- 11. Shri H. N. Kunzru
- 12. Shri Perath Narayanan Nair
- 13. Shri Rohit M. Dave
- 14. Shri V. K. Dhage
- 15. Shri Anand Chand (the mover)

with instructions to report by the 1st day of the next session."

The motion was negatived.

 M_{R} DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of

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the People Act, 1951, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall take up clause by clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clause 8—Amendment of Section 20

SHRI ANAND CHAND: Sir, I move:

1. "That at page 2, for lines 18 to 20, the following be substituted, namely:—

'(1) A person shall be deemed to be ordinarily resident in a constituency if he ordinarily resides in that constituency or owns, or is in possession of, a dwelling house therein.'"

MR. DEPUTY CHAIRMAN: The clause and the amendment are before the House.

SHRI ANAND CHAND: Sir I have moved this amendment in spite of what the hon. Minister has said because I feel that the law as it stands at the moment without putting in the amendment as suggested now in the Bill that has come from Lok Sabha would do no harm. I mean all the arguments advanced that it will make people reside in more than one constituency-I don't see there is any difficulty if people have houses, owning in five separate areas and they live part of their time in one of these areas in many States. I don't see any difficulty because they will only be voting once. So I think that this law has not worked harshly, that there is no difficulty in allowing the present Statute to stand as it is. Therefore my amendment is worded on the same lines as the existing law and I think the law as it has been amended by the Lok Sabha and put in here should be left where it was in the beginning. 109 RSD_7

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SHRI A. K. SEN: Sir, I have already explained why the Election Commissioner thought it necessary to have the law changed because a person was constituallowed in several being encies simply because he owned or possessed houses all over the place. It is much better and much more scientific and logical to register only where he ordinarily in the place resides and mere possession of houses or mere ownership of houses all over the place should not entitle him to stand. I think it is only logical that we leave it as it is in the Bill.

MR. DEPUTY CHAIRMAN: The question is:

1. "That at page 2. for lines 18 to 20, the following be substituted, namely: ---

'(1) A person shall be deemed to be ordinarily resident in a constituency if he ordinarily resides in that constitutency or owns, or is in possession of, a dwelling house therein.'"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 to 39 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI A. K. SEN: Sir, I move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned sine die.

The House then adjourned sine die at ten minutes past five of the clock.